

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL(AT) NO.332 OF 2019

In the matter of:

R.D. Ramasamy & Anr

Appellant

Vs

Madras Race Club & Anr

Respondent

Mr. G. Anandaselvam and Mr. G. Kanimozhi, Advocates for appellant.
Mr. Murari Raghvan, Sr. Advcoate, Mr Ajhith Ranganathan, Ms Preeti Mohan,
MR. Rohit Rajershi, Advocates for Respondent.

With

COMPANY APPEAL(AT) NO.367 OF 2019

In the matter of:

Dinesh Pujara & Ors

Appellant

Vs

Madras Race Club & Anr

Respondent

Mr. Mayank Kshirsagar, MR. Parthsarthy, Ms Pankhuri, Mr Mohd Arif,
Advocates for appellant.
Mr. Murari Raghvan, Sr. Advcoate, Mr Ajhith Ranganathan, Ms Preeti Mohan,
MR. Rohit Rajershi, Advocates for Respondent.

ORDER

13.01.2020- Learned counsel for Respondent submits that the Respondent Club is ready to allow all the appellants i.e. two in Company Appeal (AT) No.332 of 2019 and in Company Appeal (AT) No.367/2019 out of 28, 22 to be stand member. Respondent counsel is directed to supply copy of such members to whom the Respondent Club is allowing as stand member. At this juncture

learned counsel for the appellants seeks time to get instructions from their clients whether they accept this proposal of the Respondent.

2. In such situation the case is adjourned. Let the matter be fixed on **28.1.2020.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

Bm/nn